

Mr. Speaker: Order, order. Will the hon. Member resume his seat?

Shri Muhammed Elias: Every day, the food situation in West Bengal is deteriorating.

Mr. Speaker: Will the hon Member resume his seat or not? Because the hon. Member is obstructing, I hereby direct that Shri Muhammed Elias will keep out of this House and withdraw from this House for the rest of the day. I disallowed the adjournment motion. The hon Member is constantly interrupting now.

Shri Muhammed Elias: You have not stated any reasons

Mr. Speaker: I am not bound to give any reasons.

Shri Muhammed Elias: You have withheld consent to this adjournment motion, without giving any reasons.

Mr. Speaker: I am not bound to do so. The hon. Member will kindly withdraw from the House. He shall not keep sitting here

Shri Muhammed Elias: Why should I withdraw? I cannot understand. You have not got any right to say anything—Bengalis are dying today.

Mr. Speaker: Order, order

Shri Muhammed Elias: Hundreds of people are dying there

Mr. Speaker: Order, order, he cannot go on like this

Shri Muhammed Elias: All the popular leaders there are being thrown inside the prisons

Mr. Speaker: Order, order. Otherwise, I have already named him to go out of the House

Shri Muhammed Elias: Under the Preventive Detention Act; and you are saying that we have no right to say anything. How is that?

Mr. Speaker: The hon Member must withdraw; otherwise, he will be forced to withdraw. He must keep out

of this House. I have been noticing this kind of interruption again and again; I would not allow it hereafter.

Now, papers to be laid on the table.

Shri S. M. Banerjee (Kanpur): I have given notice of another adjournment motion

Mr. Speaker: I have disallowed all of them.

(At this stage, the Marshal approached the hon. Shri Muhammed Elias and requested him to withdraw from the House.)

Shri Muhammed Elias: I am withdrawing. But you are indiscriminately using the power of the Speaker to defend the Treasury Benches

Mr. Speaker: Order, order. I shall have to take more serious action against him for this contempt of the authority of the Speaker

Shri Muhammed Elias: You may do whatever you can. I have got every right to say what is just and right

Mr. Speaker: He has no such right. Now, papers to be laid on the Table

(Shri Muhammed Elias then withdrew from the House)

Shri S. M. Banerjee: What about the adjournment motion tabled by Shri Sadhan Gupta and myself? You have said that a calling-attention-notice may be given

Mr. Speaker: I shall have to deal likewise with Shri S. M. Banerjee also

12.04 hrs.

#### PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER AGRICULTURAL PRODUCE (DEVELOPMENT AND WAREHOUSING) CORPORATIONS ACT

The Deputy Minister of Community Development and Co-operation (Shri

B. S. Murthy): On behalf of Shri S. K. Dey, I beg to lay on the Table a copy of each of Notifications Nos. G.S.R. 863, 864 and 865, dated the 25th July, 1959 issued under the Agricultural Produce (Development and Warehousing) Corporations Act, 1956. [Placed in Library, See No LT-1539/59.]

#### MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 13th August, 1959, has passed the enclosed motion referring the Prevention of Cruelty to Animals Bill, 1959, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to be said Joint Committee may be communicated to this House

#### MOTION

"That the Bill to prevent the infliction of unnecessary pain or suffering on animals and for that purpose to amend the law relating to the prevention of cruelty to animals be referred to a Joint Committee of the Houses consisting of 45 Members; 15 Members from this House, namely:—

- 1 Shrimati Lakshmi N Menon,
- 2 Shri Jai Narain Vyas,
- 3 Dr. M. D. D. Gilder
- 4 Shri K. Madhava Menon,
5. Shrimati Chandravati Lakhanpal,
- 6 Shri N. B. Malkani,
7. Shri Amolakh Chand,
8. Shri Tujamul Husain,

- 9 Shri Onkar Nath,
10. Shri V. C. Kesava Rao,
- 11 Dr. H. N. Kunzru,
- 12 Shri Lalji Pendse,
13. Shri Dahyabhai V. Patel,
- 14 Shri Niranjan Singh,
- 15 Shrimati Rukmin Devi Arundale

and 30 Members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of Members of the Joint Committee.

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make,

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of Members to be appointed by the Lok Sabha to the Joint Committee; and

that the Committee shall make a report to this House by the first day of the next session."

#### DEMANDS FOR SUPPLEMENTARY GRANTS FOR 1959-60

The Minister of Finance (Shri Morarji Desai): I beg to present a Statement showing Supplementary Demands in respect of the Budget (General) for 1959-60

12.05 hrs.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE ACCUMULATION OF TOBACCO STOCKS IN ANDHRA PRADESH

Shri Vajpayee (Balrampur): Under Rule 197, I beg to call the attention of the Minister of Commerce and